

one of the Philippines. The team was , to evaluate properties of churches, hospitals and schools etc. for handing over to the Nagaland Baptist Church Council. During their visit the team was accompanied by the Church leaders of Nagaland who are Indian citizens. No report was intended to be submitted to the Government.]

CONFERENCE ON CEASEFIRE IN NAGALAND

367. SHRI Y. ADINARAYANA REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a conference of Naga Hostiles on ceasefire observations was held recently with the representatives of the Government of India;

(b) if so, what decisions were arrived at at the conference; and

(c) the names of officers who represented the Government of India at the conference?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) to (c) A joint Conference under the aegis of the Nagaland Peace Observers' Group was held at Dimapur on 20th April, 1968 in which representatives of Stat.; Government of Nagaland, and Underground Nagas participated.

The Agreement at the Conference mainly cover the following points:—

(i) Categorical re-assurance that both sides would honour the terms of Agreement on Suspension Of Operations.

(ii) Underground confirmed that honouring the Agreement also includes an assurance that they (Underground) would not import any arms and ammunition etc. from abroad.

(iii) To ensure speedy implementations both sides agreed to accept unanimous decisions of the Nagaland

t Transferred from the 8th May, 1968.

Peace Observers Group in matters relating to the Agreement on the Suspension of Operations.

(iv) It was agreed to open two Peace Sub Centre at Mokokchung and Tuensang.

(v) It was also decided to review the cases of Underground in police custody.

12 Noon.

PAPER LAID ON THE TABLE The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY): Sir, I beg to lay on the Table, under subsection (6) of section 3. of the Essential Commodities Act, 1955, a copy of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food) Notification G.S.R. No. 781, dated the 25th April, 1968, publishing the Inter-Zonal wheat and Wheat Products (Movement Control) Third Amendment Order, 1968. [Placed in Library. See No. LT-1239/ 68.]

THIRD REPORT OF THE JOINT COMMITTEE OF THE HOUSE ON OFFICES OF PROFIT

श्री सुन्दर सिंह भंडारी (राजस्थान) :
श्रीमान, लाभ के पदों सम्बन्धी सभाओं की
संयुक्त समिति के तृतीय प्रतिवेदन की एक
प्रति मैं सभा पटल पर रखता हूँ।

RESULTS OF ELECTIONS TO COMMITTEES

MR. CHAIRMAN: The following Members, being the only candidates nominated for election to the bodies respectively shown against each, I hereby declare them duly elected to be members of the said bodies:—

1. Shri B. D. Khobaragade—The Central Advisory Committee for the National Cadet Corps.